(b) whether Government has issued any instructions/advisory to the State Government in this regard, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) Yes, Sir.

(b) After imposition of Entry Tax by Government of Goa with effect from 22.04.2013 on vehicles entering into Goa from outside States, an advisory dated 16.05.2013 was issued to Government of Goa to withdraw undue levy of taxes/fee including the Entry Tax for facilitating Inter-State seamless movement of goods carriage as envisaged under the New National Permit System introduced by the Government of India with effect from 08.05.2010.

National Highway from Vijayawada to Ranchi

- 2125. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether it is a fact that the route from Vijayawada to Ranchi via Keonjhar has been declared National Highway in August, 2012, if so, the details thereof, and
 - (b) by when the route is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) Yes, Sir. The State roads from Vijayawada to Ranchi *via* Keonjhar have been declared as new National Highways Nos. 220, 326, 153B and 157 *vide* notification dated 14th August, 2012.

(b) The construction, development and maintenance of National Highways is continuous process. Section of Vijayawada-Ranchi road taken up for development under Left Wing Extremist scheme is targeted for completion by March, 2015.

Road connectivity to remote areas in Andhra Pradesh

- 2126. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:
- (a) whether it is a fact that the State Government of Andhra Pradesh has submitted proposals to the Union Government for sanction for road connectivity to the remote areas within 30 km. corridor along the Inter-State Borders of the State, if so, the details of the proposal; and
 - (b) the action taken/proposed to be taken during the Twelfth Plan?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI TUSHARBHAI CHAUDHARY): (a) and (b) Yes, Sir. The proposal

was included under the proposed Road Requirement Plan (RRP) Phase-II for development of road network in Left Wing Extremism (LWE) affected areas. The RRP Phase-II was included in the draft Twelfth Five Year Plan. However, due to paucity of funds, the scheme could not find place in the final Twelfth Five Year Plan.

Development of inland waterways in Gujarat

2127. SHRI PARSHOTTAM KHODABHAI RUPALA: SHRI MANSUKH L. MANDAVIYA:

Will the Minister of SHIPPING be pleased to state:

- (a) the reasons due to which Inland Waterways Development Authority of India is not considering to develop inland waterways in Gujarat State which has longest coastal line in our nation;
- (b) whether the Ministry has received any representation from State Government of Gujarat in this regard; if so, what further action has been taken by Government; and
- (c) whether the Inland Waterways Authority is going to develop inland waterways in Gujarat State; the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MILIND DEORA): (a) Development and regulation of only those waterways which are declared as National Waterways (NWs) come under the purview of Inland Waterways Authority of India (IWAI). In Gujarat, no inland waterway stretch has so far been declared as a National Waterway. The responsibility for development and regulation of inland waterways of Gujarat for navigation rests with the State Government.

- (b) No, Sir.
- (c) There is no proposal under consideration of IWAI for the development of inland waterways for the purpose of navigation in the State of Gujarat.

Ports Container Terminals run by foreign companies in India

2128. SHRI P. RAJEEVE: Will the Minister of SHIPPING be pleased to state:

- (a) whether any ports or Container Terminals are run by foreign companies in the country, if so, the details thereof;
- (b) whether it is a fact that a Dubai company is running more than one Container Terminal in the country; and
- (c) whether Government has taken any steps to ensure the security of the country and if so, the details thereof?